

ACT No. XIX OF 1867.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 8th March 1867.)

An Act to make further provision for the administration of justice in the District of Darjiling.

Preamble. WHEREAS it is expedient to make further provision for the administration of justice in the District of Darjiling; It is hereby enacted as follows:—

Repeal of Act X of 1863. 1. Act No. X of 1863 (*to improve the administration of justice in the District of Darjiling*) is hereby repealed.

High Court at Fort William to exercise jurisdiction over Darjiling. 2. The High Court of Judicature for the Bengal Division of the Presidency of Fort William shall have and exercise, with regard to the District of Darjiling, all such jurisdiction and powers as it has and exercises with regard to any other territory.